

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated :

21 SEP 1989

IA II IN APPLICATION NO (S) 912 & 919

/88(F)

W.P. NO (D)

Applicant (s)

Shri B.R. Venkataaraman & anr

To

1. Shri B.R. Venkataaraman
Accountant
Central Machine Tool Institute
Tumkur Road
Bangalore - 560 022
2. Shri Ramakrishna Manje
Administrative Officer
Central Machine Tool Institute
Tumkur Road
Bangalore - 560 022
3. Shri K. Suman
Advocate
35 (Above Hotel Swagath)
1st Main, Gandhinagar
Bangalore - 560 009
4. The Comptroller & Auditor General
of India
No. 10, Bahadur Shah Zafar Marg
New Delhi - 110 002

Respondents

v/s The Comptroller & Auditor General of India,
New Delhi & 2 Ors

5. The Secretary
Department of Pension &
Pensioners Welfare
Nirvachan Sadan
New Delhi
6. The Secretary
Ministry of Finance
Department of Expenditure
New Delhi - 110 001
7. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/STAY ORDER
passed by this Tribunal in the above said application(s) on 19-9-89.

Encl : As above

J/eei
for DEPUTY REGISTRAR
(JUDICIAL)

5

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

ORDER SHEET

Application No. 912 & 9.19 of 1988

Applicant

B. R. Venkataraman & anr

Respondent

The Comptroller & Auditor
General of India, New Delhi & anr

Advocate for Applicant

Dr M. S. Nagaraja

Advocate for Respondent

M. S. Padmarajaiah

Date	Office Notes	Orders of Tribunal
		<p style="text-align: center;"><u>KSP/LHAR : 19.9.89</u></p> <p>Applicants by Shri K. Suman. Respondents by Shri M. S. Padmarajaiah.</p> <p><u>ORDERS ON I.A.No. II - APPLICATION FOR EXTENSION OF TIME IN APPLICATION NOS. 918/88 and 919/88.</u></p> <p>In this application, the respondents have sought for extension of time by another four months. The reasons stated in I.A.No. II is that they have approached the Supreme Court in Special Leave Petitions (SLP) and that so far that has not been listed for admission with stay.</p> <p>Shri Padmarajaiah urges for the grant of time sought in IA No. II.</p> <p>Shri Suman vehemently opposes grant of any time or extension.</p> <p>We are of the view that the facts and circumstances stated in I.A. No. II justify grant of reasonable time to obtain an order of stay from the Supreme Court or to implement our orders. On an examination of the facts and circumstances of the case, we consider it proper to extend time till 31-10-1989.</p>

Date	Office Notes	Orders of Tribunal
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On the foregoing, we allow IA No. II and extend time till 31-10-1989 either to obtain orders of stay from the Supreme Court or to implement our orders.

Sd. _____
 (K. S. PUTTASWAMY)
 VICE CHAIRMAN

Sd. _____
 (L. H. A. REGO)
 MEMBER(A)

TRUE COPY

Hee
 SECTION OFFICER
 CENTRAL ADMINISTRATIVE TRIBUNAL
 ADDITIONAL BENCH
 BANGALORE

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE 24TH JANUARY, 1990

Hon'ble Shri P. Srinivasan, Member(A)
Present: Hon'ble Shri D. Surya Rao, Member(J).

CONTEMPT PETITION(CIVIL)NOS.85 & 86/1989

1. B.R.Venkataraman,
Central Machine Tool Institute,
Tumkur Road,
Bangalore-560 022.
2. Ramakrishna Manja,
Administrative Officer,
Central Machine Tool Institute,
Tumkur Road,
Bangalore-560 022. Petitioners.

(Dr.M.S.Nagaraja, Advocate)

Vs.

1. Sh.T.N.Chaturvedi,
Comptroller & Auditor General
of India,
No.10, Bahadur Shah Zafar Marg,
New Delhi-110 002.
2. The Secretary,
Department of Pension & Pensioner's
Welfare, Nirvachan Sadan,
New Delhi.
3. Sh.Gopi Arora,
Secretary, to Government
of India,
Ministry of Finance,
Department of Expenditure,
New Delhi-110 001. Respondents.

(Shri M.S.Padmarajaiah, Advocate)

These applications having come up for hearing before
this Tribunal today, Hon'ble Shri P.Srinivasan, Member(A),
made the following:

P.Srinivasan

O R D E R

By these Contempt of Court Petitions, the applicants in Application Nos.912 and 919/1988 complain that the respondents therein have not complied with the judgement and Order dated 28-2-1989 of this Tribunal disposing of the said applications.

2. Shri M.S.Padmarajaiah, learned counsel for the respondents submits that the aforesaid judgement and order of this Tribunal has been fully complied with by now. Dr.Nagaraja confirms this.

3. In view of the above, notices of contempt issued to the respondents are discharged and the Contempt of Court Petitions are dismissed. Parties to bear their own costs.

Sd-

MEMBER(A)

Sd-

MEMBER(J)

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vr.

for [unclear]
DEPUTY REGISTRAR (JD/31/1)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 2 MAR 1989

APPLICATION NO (s) 912 & 919 / 88(F)

W.P. NO (s) _____

Applicant (s)

Shri B.R. Venkataraman & another V/s
To

1. Shri B.R. Venkataraman
Accountant
Central Machine Tool Institute
Tumkur Road
Bangalore - 560 022
2. Shri Ramakrishna Manja
Administrative Officer
Central Machine Tool Institute
Tumkur Road
Bangalore - 560 022
3. The Comptroller & Auditor General
of India
No. 10, Bahadur Shah Zafar Marg
New Delhi - 110 002

Respondent (s)

The Comptroller & Auditor General of India,
& 2 Ors

4. The Secretary
Department of Pension &
Pensioners Welfare
Mirvachan Sadan
New Delhi
5. The Secretary
Ministry of Finance
Department of Expenditure
New Delhi - 110 001
6. Shri M.S. Padmajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001
7. Dr M.S. Nagaraja
Advocate
35 (Above Hotel Swagath)
1st Main, Gandhinagar
Bangalore - 560 009

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/STRAY/INTERIM/88058
passed by this Tribunal in the above said application(s) on 28-2-89.

for [unclear]
DEPUTY REGISTRAR
(JUDICIAL)

Encl : As above

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

DATED THIS THE 26TH DAY OF FEBRUARY, 1989.

Present: rd.

Hon'ble Mr.Justice K.S.Puttaswamy, ... Vice-Chairman.

And:

Hon'ble Mr.P.Srinivasan, ... Member(A).

APPLICATIONS NOS. 912 & 919 OF 1988

B.R.Venkataraman,
Aged 37 years,
S/o M.S.Ramanathan,
Working as Accountant in
Central Machine Tool Institute,
Tumkur Road, Bangalore-560 021. .. Applicant in A.912 of 1988.

Ramakrishna Manja,
Aged 42 years,
S/o late Manja Bhat,
Administrative Officer,
Central Machine Tools Institute,
Tumkur Road, Bangalore-560 052. .. Applicant in A.No.919 of 1988.

(By Dr.M.S.Nagaraja, Advocate)

v.

1. The Comptroller and Auditor General of India, New Delhi-110 002.
2. The Union of India by its Secretary, Department of Pension and Pensioners Welfare, New Delhi.
3. The Secretary to Government of India Ministry of Finance, Department of Expenditure, New Delhi. .. Respondents.

(By Sri M.S.Padmarajaiah, Standing Counsel).

These applications coming on for hearing, Hon'ble Vice-Chairman made the following:

O R D E R

As the questions of law that arise for determination in these cases are common, we propose to dispose of them by a common order.

2. Sriyuths B.R.Venkataraman and Ramakrishna Manja, applicants in Applications Nos. 912 and 919 of 1988 joined service as Auditors



Sir,

Sub: Grant of pro-rata pensionary benefits for the service rendered in this office.

Ref: Your representation dated 10th April, 1987.

I am to invite a reference to your representation dated 10-8-1987 on the subject cited above and to state that the Headquarters Office have clarified that the provisions contained in the Government of India O.M. dated 31-3-1987 will not be applicable in your case as your permanent absorption in Central Machine Tool Institute has taken place prior to 31-3-1987.

Yours faithfully,

Sd/- Accounts Officer/ES.I."

The claim of the applicant in A.No.919 of 1983 has been rejected by Government on 19-2-1988 (Annexure-A3) in these words:

No.4/1/88-P&PW(D)
Government of India
Department of Pension
& Pensioners' Welfare

Nirvachan Sadan,
New Delhi
Dated: 19-2-1988

To

Shri Ramakrishna Manja,
Administrative Officer,
Central Machine Tool Institute,
Tumkur Road,
Bangalore-560 022.

Sub: Grant of pro-rata pensionary benefits in respect of service rendered under Central Government - regarding.

Sir,

I am directed to refer to your letter dated 12-1-1988 addressed to the Minister of State in this Ministry on the subject cited above and to say that the benefits granted vide this Departments O.M.No.4(12)/85-P&PW dated 31st March, 1987 cannot be given retrospective effect. It appears you had been absorbed in the Central Autonomous body during 1982 and your case has to be decided in accordance with the provisions of the Department of Expenditure O.M.dated 8th April, 1976. As you may be already aware, pro-rata retirement benefits under this O.M. are admissible from the deemed date of voluntary retirement of a Government servant i.e., on completion of 30 years of service or 50/55 years of age.

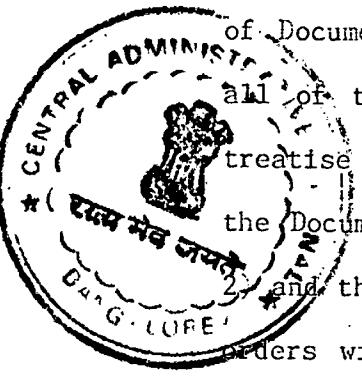
Yours faithfully,

Sd/- K.S.R.Krishna Rao,
Dy. Secretary to the Govt.of India."

Even though these order are not very clear, there is no dispute that the applicants had rendered the minimum qualifying service to entitle them for pro-rata pension under the Rules. The liability to pay is not disputed by the respondents. But, what is disputed by them is only on the time for that payment. On this, the respondents claim that their liability will arise only on the applicants completing their qualifying service for pension under Rule 37 of the Rules and not before that.

11. In O.M.No.28/10/84-Pension Unit dated 29-8-1984 published at pages 28 and 29 of the Brochure, Government had inter-alia directed that order will be effective from the date of its issue and its revised policy adumbrated therein will be applicable to all those that are referred to therein after the date of issue of that order. This order applied only to those that joined public sector undertakings of Central Government. On noticing the inequity of this order, Government in its O.M.dated 31-3-1987 removed the distinction and difference between the public sector undertakings and non-public sector undertakings. From 1-4-1987 the invidious distinction and difference between the two categories stands abolished.

12. In the construction of documents and deeds various rules have been evolved by Courts and Judges. The treatise 'Interpretation of Documents' by Roland Burrows (1943 Edition) had neatly collected all of them. On the application of the principles noticed in the treatise and in particular the principle under the heading 'When the Document is clear no Rules of Interpretation needed' (vide: page 14) and the clear language of clause 7 of the order which reads "these orders will take effect from the date of issue" we cannot say that the construction placed by the respondents is plainly wrong.



13. But, in Marwaha's case, the Supreme Court dealing with the

case of Marwaha who had retired prior to the order dated 20-8-1984 and its applicability or otherwise to his case had expressed thus:

9. We do not also find much substance in the plea that this concession being a new one it can only be prospective in operation and cannot be extended to employees who have already retired. It is true that it is prospective in operation in the sense that the extra benefit can be claimed only after August 29, 1984 that is the date of issue of the government order. But it certainly looks backward and takes into consideration the past event that is the period of service under the Central Government for purposes of computing qualifying service because such additional service can only be the service rendered prior to the date of issue of the government order. By doing so the government order will not become an order having retrospective effect. It still continues to be prospective in operation. Whoever has rendered service during any past period would be entitled to claim the additional financial benefit of that service if he is alive on August 29, 1984 under the government order but with effect from August 29, 1984.

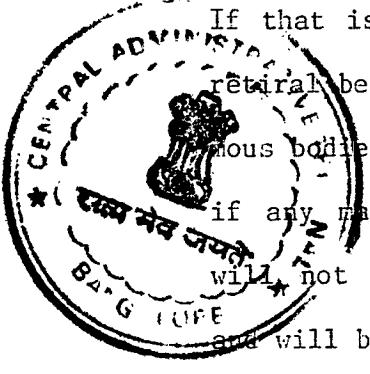
10. In the result we hold that paragraph 7 of the government order cannot be used against persons in the position of the petitioner to deny them the benefit of the past service for purposes of computing the pension."

We are of the view that these principles apply in all fours to the applicability or otherwise of the order dated 31-3-1987 on the very same subject. We cannot distinguish these principles on any ground. We must, therefore, apply these principles and uphold the claim of the applicants. On this conclusion, it is unnecessary for us to examine all other questions. But, as our order is subject to correction by the Supreme Court, we propose to notice and examine the other questions also.

14. In the previous orders Government had made a distinction and a difference in extending the benefit of pro-rata retirement benefits to those absorbed in autonomous bodies and the public sector undertakings. In the former, the benefit of pro-rata pension was not allowed immediately though the same was allowed in the latter. In its order dated 31-3-1987 that distinction has been abolished and the benefit to those absorbed in public sector undertakings had also been extended to those absorbed in autonomous bodies however prospectively [vide: clause (1) of the order].

15. The true scope and ambit of Articles 14 and 16 of the Constitution has been examined and re-stated by the Supreme Court in a large number of cases. In RAM KRISHNA DALMIA AND OTHERS v. JUSTICE S.R.TENDOLKAR AND OTHERS (AIR 1958 SC 538), RE:SPECIAL COURTS BILLS CASE (AIR 1979 SC 478) and D.S.NAKARA AND OTHERS v. UNION OF INDIA (AIR 1983 SC 130) those principles have been restated. The new dimension of Article 14 of the Constitution namely arbitrariness was the very antithesis of rule of law enshrined in Article 14 of the Constitution propounded for the first time in E.P.ROYAPPA v. STATE OF TAMILNADU (AIR 1974 SC 555) has been elaborated in SMT.MANEKA GANDHI v. UNION OF INDIA AND ANOTHER (AIR 1978 SC 597) and AJAY HASIA AND OTHERS v. KHALID MUJIB SEHRAVARDI AND OTHERS (AIR 1981 SC 487). Bearing the principles stated in all these cases, we must examine the question touching on the constitutionality of the order.

16. All those previously working in Central Government and opt for absorption either in autonomous bodies or public sector undertakings form a class by themselves. The fact that some opt to absorb in autonomous bodies and that some others opt to public sector undertakings, does not destroy their grouping or class character of erstwhile Central Government employees and their claim for pro-rata retirement benefits. All of them belong to one and the same class. If that is so, then they cannot be differentiated for extending the retirement benefits on the ground that some opt for absorption in autonomous bodies and others to public sector undertakings. The distinction if any made on that score will be really without a difference and will not pass the test of a valid and permissible classification and will be violative of Articles 14 and 16 of the Constitution.



17. The distinction and difference, if any, to be made between the two categories will also be arbitrary and irrational. If that is so, then also it will be violative of Article 14 of the Constitution.

18. In order to ward off the constitutional infirmities noticed by us, it is proper to hold that the order dated 31-3-1987 applies even to those who had been absorbed in autonomous bodies also before that order was made by Government.

19. On the foregoing discussion, we hold that the refusal of the AG and Government to extend the benefits of the order dated 31-3-1987 to the applicants is illegal. We must, therefore, quash the impugned orders and issue appropriate directions.

20. In the light of our above discussion, we make the following orders and directions:

- (1) We quash the orders impugned by the applicants in their respective applications.
- (2) We declare that the applicants are entitled for pro-rata pension and retiral benefits in terms of the Pension Rules and other orders regulating the same.
- (3) We direct the respondents to examine the claims of the applicants for pro-rata pension and retiral benefits in accordance with the pension Rules and all other orders regulating the same and arrange for the payment of all such amounts which are due to them with all such expedition as is possible in the circumstances of the cases and in any event on or before 30-6-1989.



20. Applications are disposed of in the above terms. But, in the circumstances of the cases, we direct the parties to bear their own costs.

SD

SD

VICE-CHAIRMAN 28/11/1989
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MEMBER(A)

np/

Deputy Registrar (Juni 1989)
DEPUTY REGISTRAR (JUNI 1989)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Dated :

26 JILL 1989

IA I IN APPLICATION NO (S) 912 & 919 / 88(F)
W.P. NO (S) _____

Applicant (s)

Shri B.R. Venkataraman & anr
V/s
To

1. Shri B.R. Venkataraman
Accountant
Central Machine Tool Institute
Tumkur Road
Bangalore - 560 022
2. Shri Ramakrishna Manja
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Respondent (s)

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High Court Building
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35 (Above Hotel Swagath)
Ist Main, Gandhinagar
Bangalore - 560 009

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/STAN/INTERIM ORDER
passed by this Tribunal in the above said application(s) on 21-7-89.

Ravinder Singh
DEPUTY REGISTRAR
(JUDICIAL) 5

In the Central Administrative
Tribunal Bangalore Bench,
Bangalore

ORDER SHEET

Application No. 912 & 919 of 1988(F)

Applicant

B.R. Venkatesan & anr

Advocate for Applicant

Dr M.S. Nagaraja

Respondent

v/s

The Comptroller & Auditor General
of India, New Delhi & 2 Obs

Advocate for Respondent

M.S. Padmarajaiah

Date	Office Notes	Orders of Tribunal
	21-7-87 <i>B 25/7</i>	<p><u>KSP/LHAR : 21.7.89</u></p> <p>Applicant by Dr. M.S. Nagaraja.</p> <p>Respondents by Shri M.S. Padmarajaiah.</p> <p><u>ORDERS ON I.A.NO.1 - APPLICATION FOR EXTENSION OF TIME.</u></p> <p>In this I.A. the respondents have sought for further extension of time to comply with the directions of this Tribunal fix by another four months for the reasons stated in the application.</p> <p>Shri Padmarajaiah urges for grant of the time sought in I.A.No.1.</p> <p>Dr. Nagaraja opposes grant of any further extension.</p> <p>We are satisfied that the facts and circumstances stated in I.A. No.1 justify us to grant a reasonable extension of time. We, therefore, allow I.A.No.1 and extend time till 31-8-1989.</p> <p>I.A.No.1 is disposed of in the above terms. But in the circumstances of the case, we direct the parties to bear their own costs.</p> <p><i>Rav Venkatesan</i> DEPUTY REGISTRAR (JD) CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE</p> <p><i>Sd</i></p> <p>VICE-CHAIRMAN 21.7.89</p> <p><i>Sd</i></p> <p>MEMBER(A) 21.7.89</p>